

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.01
C.P. (IB)No.160/BB/2023

IN THE MATTER OF:

Mr. Doddaballapur Nagarajachar Prahlad ... Petitioner
Vs.
M/s. Biofi Medical Healthcare India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Deepak Bhaskar
For the Respondent : Ms. Prutha Bharathi
For the Intervenor : Shri Paaras Pandey

ORDER

1. Heard the Ld. Counsels appearing for the Parties.
2. Ld. Counsel for the Respondent states that she intends to withdraw from the instant case and therefore seeks to file a Memo of Retirement.
3. It is noticed that vide Order dated 22.05.2024, Ld. Counsel for the Intervenor submitted that he has filed two Applications and a direction was given to the Registry to list the same. However, the same were not listed today due to technical problem. Therefore, Ld. Counsel for the Intervenor is directed to get in touch with the Registry and try to resolve the technical issues within two days from today, failing which, their right to file any Application shall stand forfeited.
4. List the case on **23.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)